

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Srinagar)

Subject:- Regarding reinstatement of Shri Mahmud Anwar Alnasir, Civil Judge (Sr. Division)/Sub-Judge.

ORDER

No: 1332 of 2022/RG

Dated: 23/09/2022

The Hon'ble Full Court vide its resolution dated 16.09.2022, has been pleased to ratify the action taken, vide High Court Order No. 576 of 2022 dated 19.05.2022, regarding the reinstatement of Shri Mahmud Anwar Alnasir, Civil Judge (Sr. Division)/ Sub Judge.

The officer shall remain attached with the office of the Registrar Judicial, High Court of J&K and Ladakh, Srinagar Wing till further orders.

By Order.

(Sanjeev Gupta)
Registrar General

No: - 33038-61/RG/45
Copy of the above forwarded to:

Dated:- 23/09/2022

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh,
2. Secretary to Hon'ble Mr. /Ms Justice _____
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar.
4. Registrar Judicial, High Court of J&K, Srinagar/Jammu.
5. Shri Mahmud Anwar Alnasir, Civil Judge (Sr. Division)/Sub Judge.
..... for information and necessary action.
6. Incharge NIC, Jammu, for uploading the same on the official website of the High Court.
7. Incharge Library, High Court of J&K and Ladakh, Jammu/Srinagar for information and keeping the record of the same.
8. Office file.

Registrar General